

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

Service Tax Misc. Application No. 86196 of 2019

(on behalf of Appellant)

In

Service Tax Appeal No. 87919 of 2018

Arising out of Order-In-Appeal No. NGP/EXCUS/000/APPL/243/17-18 dated 05-09-2017 passed by the Commissioner (Appeals) GST & Cx., Nagpur)

Commissioner of C.E & S.T. – NAGPUR

.....Appellant

P.O. Box 81
Telangkhedi Road, Civil Line
Nagpur – 440001.

VERSUS

THE SENIOR POST MASTER

.....Respondent

Nagpur City, Head Post Office
Post. Gandibagh Road, Tanga Stand
Itwari, Nagpur-440 002.

APPEARANCE:

Shri Dharmendra Singh, Supdt. , Authorised Representative for the Appellant
Shri Anjani Kr. Singh, Advocate for the Respondent

**CORAM: HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/87041/2019

DATE OF HEARING: 07-11-2019

DATE OF DECISION: 07-11-2019

PER: CORAM

This application seeks withdrawal of appeal filed by Revenue against order-in-appeal no. NGP/EXCUS/000/APPL/243/17-18 dated 5th September 2017 of the Commissioner (Appeals) GST & Central Excise, Nagpur.

2. It submitted by Learned Authorised Representative that, after consideration of the disputed amount in the appeal and in accordance with the instructions of Central Board of Indirect Taxes & Customs in F. No. 390/Misc/116/2017 – JC dated 22-08-2019, the appellant – Commissioner has sought for withdrawal.

3. We have heard Learned Counsel for respondent.

4. We allow the application and appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

